

R.O.C. No.317191B/2019/Comp3



**Through eMail only,
Madras High Court,
Dated: 15.03.2024**

From
S.Ganapathisamy, B.A., B.L.,
Registrar (IT-cum-Statistics),
High Court, Madras.

To

Sir/Madam,

Sub: SUVAS – Supreme Court Vidhik Anuvaad Software – High Court has proposed to launch Digital Law Reports – High Court invites applications for preparation of Head-notes for the Judgments – Requested to host the Notification in the High Court Website – Regarding.

I am directed to state that, Madras High Court has proposed to launch the Digital Law Reports in High Court's Website for publishing the Madras High Court Judgments found in Neutral Citation System and other Judgments with Head-Notes in English and Tamil version. This would facilitate the young lawyers, who are unaffordable of high priced law journals, law students, law Professors and common citizens to acquaint themselves with the law. Further, the litigants will also be in a position to understand the judgments.

I am also to state that, the launching of Digital Law Report would also reduce the heavy expenditure incurred by the High Court towards supply of various Journals to High Court as well as to District Judiciary and everybody can view the Digital Law Reports from any part of the world.

Therefore, the Madras High Court invites applications from Lawyers, retired Judicial Officers, retired and serving Assistant Public Prosecutors as well as Law

Professors for preparation of Head-notes for the Judgments. Further, the willing candidates may fill up the application available in the Website and send it through email (e-mail ID: mhcsuvas@gmail.com) on or before 22.03.2024.

In order to give wide publicity, I am directed to request your goodselves to kindly host the Madras High Court's Notification in your High Court's Website inviting application from all concerned and sensitizing the Citizens towards launching of the Digital Law Reports.

Yours faithfully,

S
GANAPATHISAMY

Digitally signed by S
GANAPATHISAMY
DN: cn=S GANAPATHISAMY, o=IN,
o=TAMIL NADU STATE JUDICIAL
SERVICE, ou=CHENNAI,
email=ganapathisamy@gmail.com
Date: 2024.03.15 12:47:30 +05'30

Registrar (IT-cum-Statistics)

To

01. The Registrar General, High Court of Allahabad, Allahabad.
02. The Registrar General, High Court of Andhra Pradesh, Hyderabad.
03. The Registrar General, High Court of Bombay, Mumbai.
04. The Registrar General, High Court of Calcutta, Calcutta.
05. The Registrar General, High Court of Chhattisgarh, Bilaspur.
06. The Registrar General, High Court of Delhi, New Delhi.
07. The Registrar General, High Court of Gauhati, Gauhati.
08. The Registrar, Meghalaya High Court, Shillong.
09. The Registrar, Manipur High Court, Imphal.
10. The Registrar, Tirupura High Court, Agartala.
11. The Registrar General, High Court of Gujarat at Sola, Ahmedabad.
12. The Registrar General, High Court of Himachal Pradesh, Shimla.
13. The Registrar General, High Court of Jammu and Kashmir, Srinagar, Jammu and Kashmir.
14. The Registrar General, High Court of Jharkhand (Ranchi), Ranchi.
15. The Registrar General, High Court of Karnataka, Bengaluru.
16. The Registrar General, High Court of Kerala, Ernakulam.
17. The Registrar General, High Court of Madhya Pradesh, Jabalpur.
18. The Registrar General, High Court of Orissa, Cuttack.
19. The Registrar General, High Court of Patna, Patna.

20. The Registrar General, High Court of Punjab and Haryana, Chandigarh.
21. The Registrar General, High Court of Rajasthan, Jodhpur.
22. The Registrar General, High Court of Sikkim, Gangtok.
23. The Registrar General, High Court of Uttarakhand, Nainital.
24. The Registrar General, High Court of Telangana, Telangana.

RAJASTHAN HIGH COURT, JODHPUR

No.Estt.(Misc.)/10/2024/1438

Date : 21/03/2024

Copy forwarded to In-charge, Computer Cell, RHC, Jodhpur to upload the Notification on website of Rajasthan High Court.


Registrar (Admn.)

R.O.C. No.317191B/2019/Comp3



NOTIFICATION

The Madras High Court has proposed to launch the Digital Law Reports in the Madras High Court Website for publishing the Madras High Court Judgments found in Neutral Citation System and other Judgments with Head-Notes in English and Tamil version. This would facilitate young lawyers, who are unable to pay for high priced law journals, law students, law professors and common citizens to acquaint themselves with the law. Litigants will also be in a position to understand judgments.

Therefore, the Madras High Court invites applications from retired Judicial Officers, lawyers, retired and serving Assistant Public Prosecutors, retired and serving law Professors for preparation of Head-notes for the Judgments as may be given by the High Court of Madras through e-mail. Willing candidates may fill up the application and send it through email to the following e-mail ID in the format annexed on or before 22.03.2024.

e-mail: mhcsuvas@gmail.com

**HIGH COURT, MADRAS
DATED: 15.03.2024**

**Sd/- S.GANAPATHISAMY
REGISTRAR (IT-CUM-STATISTICS)**

APPLICATION FORMAT

Photo

Name of the Applicant	
Father's/ Husband's Name	
Age	
Educational Qualification	
Present Occupation	
Experience in Legal Profession / Education	
Enrollment No (if any)	
Mobile No	
Email Id	
Address for communication with PIN Code	
Address proof	
Bank Account No	
Bank Name and Branch	
IFSC Code	
PAN No (if any)	

Place:

Date:

Signature of the Applicant

Guidelines for preparing Head-notes:

1. Soft copy of the Judgments will alone be shared for preparing Head-notes. No hard copy will be provided.
2. Allocated Judgments should be forwarded to the High Court with the Head-notes within stipulated time period.
3. File name of the Judgments must be same as the file name of the original Judgment sent by the High Court.
4. Utmost care should be taken while preparing the Head-notes.
5. Soft copy of the Judgments with Head-notes (File name must be same as the original Judgment shared) both in editable (.docx) and non-editable (.pdf) format have to be sent to the High Court's e-mail ID (**mhcsuvas@gmail.com**) and no hard copy is required.
6. Remuneration for preparing the Head-notes will be paid only upon receipt of funds from the Tamil Nadu Government.
7. Remuneration for preparing the Head-notes will be decided by the Hon'ble Computer Committee, High Court, Madras.
8. The Madras High Court reserves its right to remove any person from the team at any time without notice and reason.